(ग) यह प्रश्न ही नहीं उठता ।

(घ) इस मामले में कोई समझौता विचाराधीन नहीं है । 1962–63 का कर-निर्धारण पहले ही पूरा किया जा चुका है । बाद के वर्षों के कर-निर्धारण की कार्यवाही को पूरा करने में समय लगने की सम्भावना है क्योंकि उसमें बहुत से लेन-देन हैं ।

मेसर्स मेकेन्जीज लिमिटेड

8695. **श्री ओ० प्र० त्यागी :**
श्री राम गोपाल शालवाले :
श्री हेम बरुआ :
श्री श्रीचन्द गोयल :
श्री ओंकार लाल बेरवा :
श्री स० मो० बनर्जी :
श्री हुकम चन्द कछवाय :
श्री भारत सिंह चौहान :
श्री प्र० न० सोलंकी :
श्री मधु लिमये :
श्री सोनावने :
श्री देवराव पाटिल :

क्या **वित्त** मंत्री 29 जून, 1967 के अतारांकित प्रश्न संख्या 3956 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मेसर्स मैकेन्जीज़ लिमिटेड द्वारा किस प्रकार की वस्तुएं बची जाती हैं और उनका ब्यौरा क्या है, उन्हें कितना लाभ हुआ है और उन्होंने उन पर कितना आयकर दिया है ;

(ख) उक्त फर्म ने ये वस्तुएं कहां से खरीदी थीं और उनका क्रय मूल्य कितना था ; और

(ग) उक्त फर्म की स्थापना किस तारीख से की गई थी, उसके चेयरमैन का क्या नाम है और इसके मुख्य कार्य क्या हैं ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) कम्पनी द्वारा बेचे गये माल में अधिकांश रेलवे वैगन तथा ट्रैलर हैं । कर निर्धारण वर्ष 1962–63 से सम्बद्ध पिछले वर्ष में कुल 1.34 करोड़ रुपये का माल बेचा गया था । जिसमें 90 प्रतिशत माल रेलवे को बेची गई वैगनें थीं । इस वर्ष कर के लिए निर्धारित कम्पनी की कुल आय, 5,18,190 रुपये है जिस पर देय कर की रकम 2,59,095 रुपये बनती है । इसमें से 1,84,121 रुपये अदा किये जा चुके हैं ।

(ख) कम्पनी ने जो तैयार माल बेचा है वह उसके द्वारा खरीदा हुआ नहीं, उस के द्वारा बनाया हुआ था । कच्चा माल, औजार तथा स्टोर एवं फालतू पुर्जे कम्पनी के अधिकतर बाजार में विभिन्न पार्टियों से तथा आंशिक रूप में रेलव से खरीदे थे । कर निर्धारण वर्ष 1962–63 से सम्बद्ध पिछले वर्ष में कच्चे माल, औजारों तथा स्टोर एवं फालतू पुर्जों की कुल लागत 74,14,448 रुपये थी ।

(ग) कम्पनी 1907 में बनी थी । कम्पनी का वर्तमान अध्यक्ष श्री पुरुषोत्तमलाल झुनझुनवाला है । कम्पनी का मुख्य कार्य सड़कें, पुल आदि बनाना तथा रेलवे वैगन, ट्रैलर इत्यादि का निर्माण करना है ।

M/s. H. N. Pahilaj & Co., Bombay

8696. **Shrimati Tarkeshwari Sinha:**
Shri S. M. Banerjee:
Shri Rabi Ray:
Shri Dhireswar Kalita:
Shri Madhu Limaye:
Shri George Fernandes:

Will the Minister of **Finance** be pleased to state:

(a) whether the investigations regarding the evasion of income-tax by M/s. H. N. Pahilaj & Co., Bombay as a result of the raid carried out by the Enforcement Directorate on their premises on the 3rd September, 1966 have been completed;

(b) if not, the reasons for the delay;

(c) whether the assessments for the years 1963-64 and 1964-65 have been completed;

(d) if so, the amount of income-tax and the penalty imposed, year-wise;

(e) whether the Income-tax and penalty due from the firm for the years 1963-64 and 1964-65 have been realized;

(f) whether it is a fact that the records seized from the above firm include letters in original written by certain officials of the Joint Chief Controller of Imports and Exports, Delhi and Bombay and the Handicrafts Board, New Delhi, who have shown extra-ordinary favours to the said firm in the matter of grant of import licences; and

(g) if so, the action taken by Government to punish the guilty officials?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) Detailed investigations about numerous transactions have to be made, which will necessarily take time.

(c) No, Sir.

(d) and (e). Do not arise.

(f) No, Sir.

(g) Does not arise.

M/s. H. N. Pahilaj and Co. Bombay

8697. Shrimati Tarkeshwari Sinha:
Shri S. M. Banerjee:
Shri Rabi Ray:
Shri Dhireswar Kalita:
Shri Madhu Limaye:
Shri George Fernandes:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that exports have been made by M/s. H. N. Pahilaj and Co., Bombay to M/s. India Nepal Gift House, New York (of whom Shri Pahilaj N. Hathiramani is the sole proprietor) and the commission due to export from India by the said firm (M/s. H. N. Pahilaj and Co.) has been credited to the account of Shri H. N. Pahilaj; and

(b) if so, the action taken to punish the party concerned for violation of the Foreign Exchange Regulations Act?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Messrs. H. N. Pahilaj and Co., Bombay, have been exporting handicrafts, handlooms etc. to Messrs India Nepal Gift House, New York, since 1960 and according to an agreement entered into by the Indian firm, some commission on the basis of the export value due to the New York firm has been remitted with the permission of the Reserve Bank of India. The financial and other interests of Shri Pahilaj N. Hathiramani in the New York firm is a matter under investigation.

On 3-9-66 the premises of M/s. H. N. Pahilaj and Co., Shri P. N. Hathiramani the proprietor of the firm, and their associates, were searched by the officers of the Enforcement Directorate. As a result of the searches some Indian currency, Dollar travellers cheques and a number of documents were seized.

M/s. H. N. Pahilaj and Co., Bomboy, and Shri P. N. Hathiramani filed writ petitions in the Delhi High Court challenging the seizure. During the hearing the counsel on behalf of the Enforcement Directorate gave an undertaking that the parties would not be prosecuted nor would any penalties be imposed on them, pending disposal of the Writ Petition by the High Court.

After scrutiny of the documents, the Enforcement Directorate issued a directive to the parties under section 19(2) of the Foreign Exchange Regulation Act, 1947 calling upon them to furnish some information. The parties, instead of furnishing the information filed applications in the High Court for contempt of Court against the Enforcement Directorate and for